## **NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH** KOLKATA

CP(IB) No.170/KB/2017

Present: Hon'ble Member (J) Shri Jinan K.R

ATI	TENDANCE-CUM-	ORDER SHEET OF THE	HEARING ON 31st January	2018, 10.30 A.M
Name of the Company		RBL Bank Ltd-Vs-MBL Infrastructure Ltd		
Ur	nder Section	60 IBC	idalibera ald to way	
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date
1.	SANJ13	Down-	RBL Bank Ltd.	3/1/20
1.	RATNANKO	BANERJI, ST. Ad	v. A selection of the s	
2.		RMA, Adv.	( Resolution	a sui
3.	SHAUNAK	MITRA, Adv.	Applicant	Journey 31/1/20
4.	NEHA S	OMANI, Pr.CS	of a lark standar load a	31/11
t-	Savjeer A	huya	Resolution	31/18
1.	Tyoti Si	gh Alv.	Advocation	Robulfud 81/1/18
2.	Rahul A	11	of Delianal	31/1/18
1.	Ramed chy Ms. Manino, Mr. B. Paus	brust .	Professional. Professional. Professional. Financial construction	
Har	Sidhouther 5	Showni, Adv &	for Punjal National Bank	

## ORDER

Ld. Counsel on behalf of Resolution Professional (RP) as well as Ld. RP is present. Ld. Counsel for the financial creditor and the resolution applicant is present.

Ld. Counsel appearing on behalf of RP submitted that in view of the directions, notice has been issued to the dissenting creditors as well as who have abstained from voting regarding expressing their opinion and that -

- (1) Ld. RP was in receipt of a letter from the Bank of Baroda (financial creditor) to dissent with the approval of the Resolution Plan, and
- (2) also in receipt of E-mail of Indian Overseas Bank that they are supporting the Resolution Plan and have reconsidered the Resolution Plan.
- Ld. Counsel appearing on behalf of Punjab National Bank submits that an application being C.A. (IB)No. 7/KB/2018 is pending and to be taken up along with C.A.(IB) No. 50/KB/2018.

List Company Petition on 12/02/2018 along with all pending C.As, if any.

Sd

(Jinan K.R.) Member (J)